

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 1354 OF 2024

IN THE MATTER OF:

Viyana Berwal

.... Applicant

Versus

The DFO, Faridabad & Ors

...Respondent

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Date: 15.10.2025

Through



Lokesh Sinhal,
Sr. Addl. Advocate General, Haryana

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**REPLY ON BEHALF OF THE HARYANA STATE POLLUTION
CONTROL BOARD**

MOST RESPECTFULLY SHOWETH:

1. That the Hon'ble Tribunal in the present matter is dealing with the issue of felling of 8 ficus Trees which have been cut instead of transplantation.
2. That on the last date of hearing on 16.07.2025, the Hon'ble Tribunal ordered the following:

"5. In view of the findings so recorded by joint committee, issue of calculation and imposition of Environmental Compensation (EC) arises.

6. State Pollution Control Board has not been impleaded as respondent in this OA.

7. Applicant seeks permission to implead the State Pollution Control Board in this OA. Prayer is allowed. After impleading the State Pollution Control Board (SPCB). Applicant will serve the newly added respondent.

AA

8. Newly added respondent-Haryana State Pollution Control Board(HSPCB) will have an opportunity to file response by way of affidavit disclosing the calculation of EC as against the illegal felling of trees as per findings of the joint committee.

9. Response affidavit by respondent-HSPCB be filed atleast one week before the next date of hearing.

10. List on 16.10.2025."

3. That the Answering Respondent has been impleaded as party to the present matter on the aforesaid direction of the Hon'ble Tribunal.
4. That it is submitted that as per the Joint Committee report the Respondent no.2 i.e., DEPUTY DIRECTOR ANIMAL HUSBANDRY AND DAIRYING FARIDABAD has violated the condition mentioned at point 12 of the permission dated 25.10.2023 granted by the DFO.
5. That further this Hon'ble Tribunal has granted opportunity to the Answering Respondent to file response by way of affidavit disclosing the calculation of EC as against the illegal felling of trees as per findings of the joint committee.
6. That in this regard, till date no policy has been framed by the HSPCB w.r.t. Environment Compensation in cases of 'illegal felling of trees'/'violation of conditions mentioned in permission of felling of trees by Forest Department'. As per reply submitted by Respondent No.2 placed on record, compensatory afforestation has already been done by the Respondent no.2 in terms of the permission dated 25.10.2023. It is most respectfully submitted till the policy is framed in this regard or any criteria is accepted, if

this Hon'ble Tribunal deems fit, may direct the Respondent No.2 to take care of plantation done as compensatory plantation and ensure maximum survival. In addition, more plantation may also be directed on department's land and other land parcels as available in the Faridabad city for plantation.

7. In light of the above submissions, it is prayed that the present Original Application be disposed of accordingly.

Date: 15.10.2025

Place: Faridabad



Regional Officer
Haryana State Pollution Control Board

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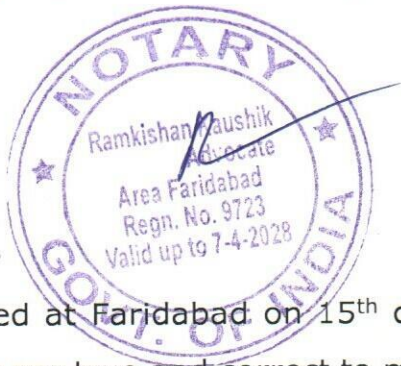
The DFO, Faridabad & Ors

...Respondent

AFFIDAVIT

I, Sandeep Singh, Environmental Engineer, Haryana State Pollution Control Board, aged about 45 years do hereby solemnly affirm and state as under:

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.
3. That annexures are true copy of their originals.



[Signature]
Deponent

Verification:

Verified at Faridabad on 15th day of October, 2025 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.

Regd. Entry No. 9107
Dated 15-10-2025

ATTESTED
[Signature]
**NOTARY
FARIDABAD (HR.)**
15 OCT 2025

[Signature]
Deponent